

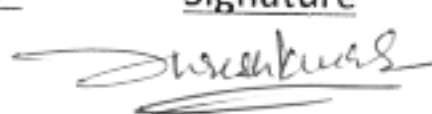
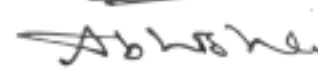

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 11/ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2018

NAME OF THE COMPANY: Ajay Walia vs. M/s Sunworld Residency Pvt Ltd
SECTION OF THE COMPANIES ACT/I & B CODE: U/S 7 of I & B code of 2016

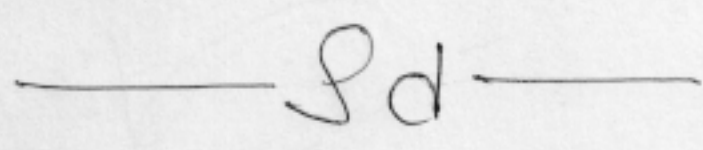
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Suresh Kumar	PCS (F-7776)	Petitioner	
2.	ABHISHEK MISHRA (PCS)		"	
3	NIKHIL AGRAWAL	ADV.	RESPONDENT	

CP NO.(IB)11/ALD/2018

Sh. Suresh Kumar along with Sh. Abhishek Mishra, PCS(s) for the Financial Creditor. Sh. Nikhil Agrawal, Advocate for the Corporate Debtor is present.

Ld. Counsel for the Corporate Debtor sought leave of the Court for filing vakalatnama and Board Resolution. Prayer is allowed. Vakalatnama is taken on record. Reply may be filed within seven days with a copy in advance to the opposite party. After that, rejoinder, if any, may be filed within seven days with a copy in advance to the opposite party. Copy of the Board Resolution may be presented tomorrow by the Corporate Debtor. Both the parties may also exchange the reply and rejoinder through e-mail also.

List the matter on 16th March 2018.



V.P. SINGH,
MEMBER (JUDICIAL)

Dated:28.02.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)